16.23 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Articles 75 and 164)

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill.

16.23 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article III)

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill.

16.24 hrs.

NATIONALISED BANKS (LOANS RE-COVERY PROCEDURE) BILL*

[English]

SHRI MULLAPALLY RAMACHAN-DRAN (Cannanore): I beg to move for leave to introduce a Bill to provide for simplification of procedure for recovery of loans advanced by nationalised banks.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for simplification of procedure for recovery of loans advanced by nationalised banks"

The motion was adopted.

SHRI MULLAPALLY RAMACHAN-DRAN: I introduce the Bill.

16.24 1/2 hrs.

EMPLOYEES' STATE INSURANCE (AMENDMENT) BILL*

(Amendment of Section 2, etc.)

[English]

SHRI S. KRISHNA KUMAR (Quilon): I beg to move for leave to introduce a Bill further to amend the Employees' State Insurance Act, 1948.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' State Insurance Act, 1948.

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 30.3.90.